

**LOK SABHA**  
**UNSTARRED QUESTION NO. 208**  
**TO BE ANSWERED ON 19<sup>TH</sup> JULY, 2021**

**Inclusion of Petroleum Products under GST**

208. SHRI MANICKAM TAGORE B.:  
SHRI K. MURALEEDHARAN:  
SHRI KRUPAL BALAJI TUMANE:  
ADV. ADOOR PRAKASH:  
SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH:  
SHRI OMPRAKASH BHUPALSINH alias PAWAN RAJENIMBALKAR:  
SHRI V.K.SREEKANDAN:  
ADV. DEAN KURIAKOSE:  
SHRI DEEPAK BAIJ:  
SHRI BHARTRUHARI MAHTAB:  
SHRI KULDEEP RAI SHARMA:  
SHRIMATI SUPRIYA SULE:  
SHRI PARTHIBAN S.R.:  
DR. SUBHASH RAMRAO BHAMRE:  
PROF. SAUGATA RAY:  
DR. DNV SENTHILKUMAR. S.:  
SHRI HIBI EDEN:  
SHRI SUNIL DATTATRAY TATKARE:  
DR. AMOL RAMSING KOLHE:

ಇವುಗಳಿಗೆ; ಈ ವ್ಯಕ್ತಿಗಳಿಗೆ ಇನ್ನೂರದ ಒಳಗೆ ಈಗ

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the authority responsible for fixing the petrol prices in the country and the reasons for different prices of petrol in the States across the country;

(b) the current prices of crude oil in the country and the number of times the price of petroleum products has been hiked during the last one year in the country and the extra amount spent by the citizens in total on petrol/ diesel/LPG, State-wise along with the reasons for unprecedented rise in the same and effect on the consumers in terms of GDP;

(c) whether the prices of petroleum products are responsible for the current high inflation rate, if so, the measures taken by the Government to control the rise in fuel prices during this pandemic period;

(d) the details of the prices of petrol and diesel in INR in the neighbouring countries such as Pakistan, Bangladesh, Bhutan, Nepal, Myanmar and Sri Lanka during the last one year along with the reasons for the high price of petrol/diesel in India;

(e) the average price of crude oil per barrel in the international market and selling price of petrol during the last three years and the current year along with the net profit earned by Oil Marketing Companies (OMCs) due to cheap price of petrol/diesel in the international market during this

period, year-wise and month-wise details thereof and the basis for increasing the price of petrol/diesel by these OMCs and whether relief has been provided to retail consumers of the country in the event of fall in the prices of crude oil in the international market;

(f) the rate of taxes charged by the Centre and the States per litre of petrol/diesel/LPG during the quarter 1, 2 and 3 of financial year 2020-21, State-wise along with the details of revenue collected/profit generated from selling petrol/diesel to dealers monthly during the last three years, including the amount received through taxes during the period along with the details of usage of funds from the profit generated and whether the Government collects more revenue in the event of increase in price of the same;

(g) whether the Government has any plans to include petroleum products in GST to control prices of petrol/ diesel, if so, the details thereof, if not, the reasons therefor along with the details of States which objected this move; and

(h) whether his Ministry has any proposal for including petroleum products under GST, if so, the details thereof, if not, the reasons therefor?

### ANSWER

श्री रमेश्वर तेली; ए वल्लभ खन्ना; ए जयंत; ए  
(श्री रमेश्वर तेली)

**MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS  
(SHRI RAMESWAR TELI)**

(a) to (f): Prices of petrol and diesel are market-determined with effect from 26.06.2010 and 19.10.2014 respectively. Since then, the Public Sector Oil Marketing Companies (OMCs) have been taking appropriate decision on pricing of petrol and diesel on the basis of international product prices and other market conditions. The OMCs have increased and decreased the prices of petrol and diesel according to changes in international prices and rupee dollar exchange rate. Effective 16<sup>th</sup> June, 2017, daily pricing of petrol and diesel has been implemented in the entire country. The prices of petrol in the States across the country varies due to freight rates, VAT/local levies etc.

The average monthly price of Indian basket of crude oil since April 2018 is given as Annexure-1.

The details of number of times the prices of petrol, diesel and LPG have changed at Delhi from 1<sup>st</sup> July, 2020 to 9<sup>th</sup> July 2021 are at Annexure-2.

The impact of increase in prices of petrol and diesel can be seen in their impact on inflationary trend measured by Wholesale Price Index (WPI). The weightage of petrol and diesel in the

WPI index is 1.60% and 3.10% respectively and in the CPI index is 2.19% and 0.15% respectively.

The standalone PAT of the Oil Marketing Companies from all activities for the last three years is given below:-

<b>(Rs.Crore)</b>			
<b>Companies</b>	<b>2018-19</b>	<b>2019-20</b>	<b>2020-21</b>
IOCL	16,894	1,313	21,836
BPCL	7,132	2,683	19,042
HPCL	6,029	2,637	10,664

The details of total central excise duty including cesses on petrol and diesel and details central excise collected from petroleum products in the last three years are at Annexure-3.

The State wise actual rates of VAT on petrol and diesel as on 1st April 2021 are given as Annexure-4.

The prices of petroleum products in the country are benchmarked to international product prices. Generally, the price of petroleum products in the country are higher/lower than other countries due to a variety of factors, including prevailing tax regime and subsidy compensations by the respective Governments, the details of which are not maintained by the Government.

(g) & (h): Article 279 A (5) of the Constitution prescribes that the Goods and Service Tax Council shall recommend the date on which the goods and services tax be levied on petroleum crude, high speed diesel, motor spirit (commonly known as petrol), natural gas and aviation turbine fuel (ATF), also as per the Section 9(2) of the CGST Act, inclusion of these products in GST will require recommendation of the GST Council. So far, the GST Council has not recommended inclusion of oil and gas under GST. At present, there is no proposal to bring these five goods under GST.

X-X-X-X-X

Annexure referred to in reply to parts (a) to (f) of Lok Sabha Unstarred Question No. 208 asked by Shri Manickam Tagore B., Shri K. Muraleedharan, Shri Krupal Balaji Tumane, Adv. Adoor Prakash, Shri Rajiv Ranjan Singh Alias Lalan Singh, Shri Omprakash Bhupalsinh alias Pawan Rajenimbalkar, Shri V.K.Sreekandan, Adv. Dean Kuriakose, Shri Deepak Baij, Shri Bhartruhari Mahtab, Shri Kuldeep Rai Sharma, Shrimati Supriya Sule, Shri Parthiban S.R., Dr. Subhash Ramrao Bhamre, Prof. Saugata Ray, Dr. DNV Senthilkumar. S., Shri Hibi Eden, Shri Sunil Dattatray Tatkar and Dr. Amol Ramsing Kolhe to be answered on 19<sup>th</sup> July, 2021 regarding “Inclusion of Petroleum Products under GST”.

**The average monthly price of Indian basket of crude oil since April 2018**

Month	Indian Basket of Crude Oil (\$/bbl)
Apr-18	69.22
May-18	75.25
Jun-18	73.83
Jul-18	73.47
Aug-18	72.53
Sep-18	77.88
Oct-18	80.08
Nov-18	65.40
Dec-18	57.77
Jan-19	59.27
Feb-19	64.53
Mar-19	66.74
Apr-19	71.00
May-19	70.01
Jun-19	62.37
Jul-19	63.63
Aug-19	59.35
Sep-19	61.72
Oct-19	59.70
Nov-19	62.53
Dec-19	65.50
Jan-20	64.31
Feb-20	54.63
Mar-20	33.36
Apr-20	19.90
May-20	30.61
Jun-20	40.63
Jul-20	43.35
Aug-20	44.19
Sep-20	41.35
Oct-20	40.66
Nov-20	43.34
Dec-20	49.84
Jan-21	54.79
Feb-21	61.22
Mar-21	64.73
Apr-21	63.40
May-21	66.95
Jun-21	71.98
Jul-21 (till 11 <sup>th</sup> July)	74.36

The Indian basket of Crude Oil represents a derived basket comprising of Sour grade (Oman & Dubai average) and Sweet grade (Brent Dated) of Crude oil processed in Indian refineries

Annexure referred to in reply to parts (a) to (f) of Lok Sabha Unstarred Question No. 208 asked by Shri Manickam Tagore B., Shri K. Muraleedharan, Shri Krupal Balaji Tumane, Adv. Adoor Prakash, Shri Rajiv Ranjan Singh Alias Lalan Singh, Shri Omprakash Bhupalsinh alias Pawan Rajenimbalkar, Shri V.K.Sreekandan, Adv. Dean Kuriakose, Shri Deepak Baij, Shri Bhartruhari Mahtab, Shri Kuldeep Rai Sharma, Shrimati Supriya Sule, Shri Parthiban S.R., Dr. Subhash Ramrao Bhamre, Prof. Saugata Ray, Dr. DNV Senthilkumar. S., Shri Hibi Eden, Shri Sunil Dattatray Tatkar and Dr. Amol Ramsing Kolhe to be answered on 19<sup>th</sup> July, 2021 regarding "Inclusion of Petroleum Products under GST".

**2018-19**

<b>Particulars</b>	<b>Petrol</b>	<b>Diesel</b>
Increase	148	140
Decrease	112	118
No change	105	107
<b>Total</b>	<b>365</b>	<b>365</b>

**2019-20**

<b>Particulars</b>	<b>Petrol</b>	<b>Diesel</b>
Increase	89	79
Decrease	124	119
No change	153	168
<b>Total</b>	<b>366</b>	<b>366</b>

**2020-21**

<b>Particulars</b>	<b>Petrol</b>	<b>Diesel</b>
Increase	76	73
Decrease	10	24
No change	279	268
<b>Total</b>	<b>365</b>	<b>365</b>

**2021-22**

<b>Particulars</b>	<b>Petrol</b>	<b>Diesel</b>
Increase	39	36
Decrease	1	2
No change	64	66
<b>Total</b>	<b>104</b>	<b>104</b>

\*Data for 2021-22 is upto 13-Jul-21

The details of the number of times the prices of domestic LPG (non-subsidised) have been changed in the last three years and current year at Delhi are given below:

	<b>Increase</b>	<b>Decrease</b>
2018-19	8	5
2019-20	9	3
2020-21	8	2
2021-22 (till 1 <sup>st</sup> July)	1	1

Annexure referred to in reply to parts (a) to (f) of Lok Sabha Unstarred Question No. 208 asked by Shri Manickam Tagore B., Shri K. Muraleedharan, Shri Krupal Balaji Tumane, Adv. Adoor Prakash, Shri Rajiv Ranjan Singh Alias Lalan Singh, Shri Omprakash Bhupalsinh alias Pawan Rajenimbalkar, Shri V.K.Sreekandan, Adv. Dean Kuriakose, Shri Deepak Baij, Shri Bhartruhari Mahtab, Shri Kuldeep Rai Sharma, Shrimati Supriya Sule, Shri Parthiban S.R., Dr. Subhash Ramrao Bhamre, Prof. Saugata Ray, Dr. DNV Senthilkumar. S., Shri Hibi Eden, Shri Sunil Dattatray Tatkar and Dr. Amol Ramsing Kolhe to be answered on 19<sup>th</sup> July, 2021 regarding "Inclusion of Petroleum Products under GST".

Period	Total Central Excise duty (Rs/litre)			
	Petrol (unbranded)	Petrol (branded)	Diesel (unbranded)	Diesel (branded)
W.e.f. 04.10.2017	19.48	20.66	15.33	17.69
W.e.f. 02.02.2018	19.48	20.66	15.33	17.69
W.e.f. 05.10.2018	17.98	19.16	13.83	16.19
W.e.f. 06.07.2019	19.98	21.16	15.83	18.19
W.e.f. 14.03.2020	22.98	24.16	18.83	21.19
W.e.f. 06.05.2020	32.98	34.16	31.83	34.19
W.e.f. 02.02.2021	32.90	34.10	31.80	34.20

Central excise duty collected from petroleum products are as under:

Item	2018-19	2019-20	2020-21
Petrol	68929	66279	101598
Diesel	144471	112032	233296
ATF	2540	1461	779
Natural Gas	1547	1573	1195
Cess on crude oil	17814	16500	7877
<b>Total</b>	<b>235301</b>	<b>197845</b>	<b>344746</b>

Annexure referred to in reply to parts (a) to (f) of Lok Sabha Unstarred Question No. 208 asked by Shri Manickam Tagore B., Shri K. Muraleedharan, Shri Krupal Balaji Tumane, Adv. Adoor Prakash, Shri Rajiv Ranjan Singh Alias Lalan Singh, Shri Omprakash Bhupalsinh alias Pawan Rajenimbalkar, Shri V.K.Sreekandan, Adv. Dean Kuriakose, Shri Deepak Baij, Shri Bhartruhari Mahtab, Shri Kuldeep Rai Sharma, Shrimati Supriya Sule, Shri Parthiban S.R., Dr. Subhash Ramrao Bhamre, Prof. Saugata Ray, Dr. DNV Senthilkumar. S., Shri Hibi Eden, Shri Sunil Dattatray Tatkar and Dr. Amol Ramsing Kolhe to be answered on 19<sup>th</sup> July, 2021 regarding “Inclusion of Petroleum Products under GST”.

**Statement of Actual rates of VAT/Sales Tax levied by various States/ UTs as on 01-Apr-21**

Sr. No	State	Petrol	Diesel
1	Andaman & Nicobar Islands	6%	6%
2	Andhra Pradesh	31% VAT + Rs.4/litre VAT+Rs.1/litre Road Development Cess and Vat thereon	22.25% VAT + Rs.4/litre VAT+Rs.1/litre Road Development Cess and Vat thereon
3	Arunachal Pradesh	20.00%	12.50%
4	Assam	32.66% or Rs.22.63 per litre whichever is higher as VAT minus Rebate of Rs.5 per Litre	23.66% or Rs.17.45 per litre whichever is higher as VAT minus Rebate of Rs.5 per Litre
5	Bihar	26% or Rs 16.65/Litre whichever is higher (30% Surcharge on VAT as irrecoverable tax)	19% or Rs 12.33/Litre whichever is higher (30% Surcharge on VAT as irrecoverable tax)
6	Chandigarh	Rs.10/KL cess +22.45% or Rs.12.58/Litre whichever is higher	Rs.10/KL cess + 14.02% or Rs.7.63/Litre whichever is higher
7	Chhattisgarh	25% VAT + Rs.2/litre VAT	25% VAT + Rs.1/litre VAT
8	Dadra and Nagar Haveli and Daman and Diu	20% VAT	20% VAT
9	Delhi	30% VAT	Rs.250/KL air ambience charges + 16.75% VAT
10	Goa	27% VAT + 0.5% Green cess	23% VAT + 0.5% Green cess
11	Gujarat	20.1% VAT+ 4% Cess on Town Rate & VAT	20.2% VAT + 4 % Cess on Town Rate & VAT
12	Haryana	25% or Rs.15.62/litre whichever is higher as VAT+5% additional tax on VAT	16.40% VAT or Rs.10.08/litre whichever is higher as VAT+5% additional tax on VAT
13	Himachal Pradesh	25% or Rs 15.50/Litre- whichever is higher	14% or Rs 9.00/Litre- whichever is higher
14	Jammu & Kashmir	24% MST+ Rs.5/Litre employment cess, Reduction of Rs.0.50/Litre	16% MST+ Rs.1.50/Litre employment cess
15	Jharkhand	22% on the sale price or Rs. 17.00 per litre , which ever is higher + Cess of Rs 1.00 per Ltr	22% on the sale price or Rs. 12.50 per litre , which ever is higher + Cess of Rs 1.00 per Ltr
16	Karnataka	35% sales tax	24% sales tax

Sr. No	State	Petrol	Diesel
17	Kerala	30.08% sales tax+ Rs.1/litre additional sales tax + 1% cess	22.76% sales tax+ Rs.1/litre additional sales tax + 1% cess
18	Ladakh	24% MST+ Rs.5/Litre employment cess, Reduction of Rs.2.5/Litre	16% MST+ Rs.1/Litre employment cess , Reduction of Rs.0.50/Litre
19	Lakshadweep	Nil	Nil
20	Madhya Pradesh	33 % VAT + Rs.4.5/litre VAT+1% Cess	23% VAT+ Rs.3/litre VAT+1% Cess
21	Maharashtra – Mumbai, Thane & Navi Mumbai	26% VAT+ Rs.10.12/Litre additional tax	24% VAT+ Rs.3.00/Litre additional tax
22	Maharashtra (Rest of State)	25% VAT+ Rs.10.12/Litre additional tax	21% VAT+ Rs.3.00/Litre additional tax
23	Manipur	36.50% VAT	22.50% VAT
24	Meghalaya	20% or Rs15.00/Litre- whichever is higher (Rs.0.10/Litre pollution surcharge)	12% or Rs9.00/Litre- whichever is higher (Rs.0.10/Litre pollution surcharge)
25	Mizoram	25% VAT	14.5% VAT
26	Nagaland	25% VAT or Rs. 16.04/litre whichever is higher +5% surcharge + Rs.2.00/Litre as road maintenance cess	16.50% VAT or Rs. 10.51/litre whichever is higher +5% surcharge + Rs.2.00/Litre as road maintenance cess
27	Odisha	32% VAT	28% VAT
28	Puducherry	26% VAT	17.75% VAT
29	Punjab	Rs.2050/KL (cess)+ Rs.0.10 per Litre (Urban Transport Fund) +24.79% VAT+10% additional tax on VAT	Rs.1050/KL (cess) + Rs.0.10 per Litre (Urban Transport Fund) + 15.94% VAT+10% additional tax on VAT
30	Rajasthan	36% VAT+Rs 1500/KL road development cess	26% VAT+ Rs.1750/KL road development cess
31	Sikkim	25.25% VAT+ Rs.3000/KL cess	14.75% VAT + Rs.2500/KL cess
32	Tamil Nadu	15% + Rs.13.02 per litre	11% + Rs.9.62 per litre
33	Telangana	35.20% VAT	27% VAT
34	Tripura	25% VAT+ 3% Tripura Road Development Cess	16.50% VAT+ 3% Tripura Road Development Cess
35	Uttar Pradesh	26.80% or Rs 18.74/Litre whichever is higher	17.48% or Rs 10.41/Litre whichever is higher
36	Uttarakhand	25% or Rs 19 Per Ltr whichever is greater	17.48% or Rs Rs 10.41 Per Ltr whichever is greater
37	West Bengal	25% or Rs.13.12/litre whichever is higher as sales tax+ Rs.1000/KL cess- Rs.17/KL exemption – Rs 1000/KL sales tax rebate (20% Additional tax on VAT as irrecoverable tax)	17% or Rs.7.70/litre whichever is higher as sales tax + Rs 1000/KL cess – Rs 1000/KL sales tax rebate (20% Additional tax on VAT as irrecoverable tax)
Source- (As per details provided by IOCL/HPCL)			